



IN THE SUPREME COURT OF INDIA  
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO(S). OF 2023  
(Arising from SLP(CrI.)No(s).10670/2023)

PURANMAL JAT

APPELLANT(S)

VERSUS

STATE OF RAJASTHAN

RESPONDENT(S)

O R D E R

Leave granted.

Heard learned counsel for the appellant and the respondent.

The allegations against the appellant relate to commission of offences under the provisions of Sections 8 and 15 of the Narcotic Drugs and Psychotropic Substances Act, 1985 (hereinafter called "the Act"). Alleged recovery from him is about 35 kgs. and 150 grams *Doda Posh* (Poppy straw). The commercial quantity for poppy straw is 50 kgs. The appellant is in custody for over seven months. Charge sheet has been submitted in the case. The recovered contraband item having weight less than the stipulated commercial quantity, the restriction on grant of bail under Section 37 of the Act does not apply in his case. We do not think his continued detention pending trial is necessary in the given circumstances.

We, accordingly, set aside the judgment under appeal and direct that the appellant be released on bail in connection with FIR No.91/2023 dated 23.03.2023 registered with Police Station Narayanpur, District Alwar, Rajasthan, on such terms and conditions the Special Court may consider fit and proper.

We, however, direct that while enlarged on bail, without leave of the Special Court the appellant shall not go beyond the Alwar District, Rajasthan and he shall make available his location

through mobile phone by pairing it with the mobile phone of the investigating officer round the clock.

The present appeal stands allowed in the above terms.

Pending application(s), if any, shall stand disposed of.

.....J.  
[ANIRUDDHA BOSE]

.....J.  
[BELA M. TRIVEDI]

New Delhi;  
November 02, 2023.

ITEM NO.14

COURT NO.6

SECTION II

**S U P R E M E C O U R T O F I N D I A**  
**RECORD OF PROCEEDINGS**

Petition(s) for Special Leave to Appeal (CrI.) No(s). 10670/2023

(Arising out of impugned final judgment and order dated 31-05-2023 in SBCRMBA No. 3555/2023 passed by the High Court Of Judicature For Rajasthan At Jaipur)

PURANMAL JAT

PETITIONER(S)

VERSUS

STATE OF RAJASTHAN

RESPONDENT(S)

(IA No.172013/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.172012/2023-EXEMPTION FROM FILING O.T. and IA No.172015/2023-PERMISSION TO FILE ADDL.DOCUMENTS/FACTS/ANNEXURES )

Date : 02-11-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIRUDDHA BOSE  
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr. Namit Saxena, AOR  
Mrs. Ritu Sharma, Adv.  
Mr. Awnish Maithani, Adv.  
Mr. Shivam Raghuwanshi, Adv.

For Respondent(s) Mr. Vikas Chaudhary, Adv.  
Ms. Neha Kapoor, Adv.  
Mr. Milind Kumar, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Leave granted.

The appeal is allowed and the appellant is enlarged on bail in terms of the signed order, which is placed on the file.

Pending application(s), if any, shall stand disposed of.

(NIRMALA NEGI)  
COURT MASTER (SH)

(VIDYA NEGI)  
ASSISTANT REGISTRAR